

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 241 OF 2018 &
IA NO. 1196 OF 2018**

Dated: 10th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Gujarat Urja Vikas Nigam Limited Appellant(s)
Versus
M/s. Adani Power (Mundra) Limited & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Mr. Shubham Arya
Ms. Poorva Saigal
Mr. Pulkit Agrwal

Counsel for the Respondent(s) : Mr. Amit Kapur
Ms. Abiha Zaidi
Mr. Tarul Sharma for R-1

ORDER

Learned counsel for Respondent No.1 submits that Appeal itself is not maintainable, therefore, Appeal cannot be admitted.

Accordingly, learned counsel for Respondent No.1 is directed to file reply within three weeks' time i.e. on or before 31.10.2018 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed on or before 12.11.2018 with advance copy to the other side.

List the matter on **12.11.2018**.

**(S. D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**